

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT – 1

ITEM No. 21- IA/305(AHM)2023 WITH
ITEM No. 22- IA/252(AHM)2023
ITEM No. 23- IA/283(AHM)2023
ITEM No. 24- IA/284(AHM)2023
ITEM No. 25- IA/288(AHM)2023
ITEM No. 26- IA/866(AHM)2022
ITEM No. 27- IA/867(AHM)2022
ITEM No. 28- IA/1075(AHM)2022
ITEM No. 29- IA/1143(AHM)2022
ITEM No. 30- IA/15(AHM)2023
ITEM No. 31- Cont.P/01(AHM)2023 in IA 419 of 2017
ITEM No. 32- IA/54(AHM)2023
ITEM No. 33- IA/110(AHM)2023 in IA/832(AHM)2022
ITEM No. 34- IA/111(AHM)2023 in Cont.P/01(AHM)2023 in IA 419 of 2017
ITEM No. 35- IA/117(AHM)2023
ITEM No. 36- Cont.P/5(AHM)2022 in IA 419 of 2017
ITEM No. 37- IA/757(AHM)2022 in Cont.P/5(AHM)2022 in IA 419 of 2017
ITEM No. 38- IA/758(AHM)2022 in Cont.P/5(AHM)2022 in IA 419 of 2017
ITEM No. 39- IA/760(AHM)2022 in Cont.P/5(AHM)2022 in IA 419 of 2017
ITEM No. 40- IA/794(AHM)2022 in Cont.P/5(AHM)2022 in IA 419 of 2017
ITEM No. 41- IA/795(AHM)2022 in Cont.P/5(AHM)2022 in IA 419 of 2017
ITEM No. 42- IA/855(AHM)2022 in IA/832(AHM)2022
ITEM No. 43- IA/873(AHM)2022 in Cont.P/5(AHM)2022
ITEM No. 44- IA/874(AHM)2022
ITEM No. 45- IA/1107(AHM)2022

Proceedings under Section Rule 11 of NCLT Rules, 2016

IN THE MATTER OF:

SREI Infrastructure Finance Limited &Anr
V/s.
ArcelorMittal India (P) Ltd & Ors.

.....Applicant

Order delivered on: 14/03/2023

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Mr.Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Deepak Khosla, Advocate along with Mr. Rohan S.
Nandy, Advocate
: Mr. Monaal J Davawala, Advocate (for SMAIT)
For the Respondents : : Mr. Nirupam Nanavati, Sr. Advocate along with Mr.

Nachiket Dave, Advocate (for AMIPL i.e, R-1)

: Dr. Abhishek Manu Singhvi, Sr. Advocate a.w. Mr. Nirag Pathak, Ms. Ruby Ahuja, Ms. Akriti Vora, Mr. Vishal Gehrana, Mr. Ashim Sood, Mr. Ashutosh Shukla, Advocates (for R-3 i.e. AMNSIL and for the applicant in IA/252(AHM)2023)

: Mr. Saurabh Soparkar, Sr. Advocate along with Mr. S. Biswas, Mr. Siddhant Kant, Mr. Parth Gokhale, Ms. Grishma Ahuja, Mr. Shalin Jani, Advocates for IDBI Bank, ICICI Bank, Edelweiss, SBI and State Bank of Hyderabad)

: Mr. Parth Shah, Advocate (for R-54)

: Mr. Gaurav Mathur, Advocate (for Administrator)

: Mr. Ujas Patel a.w. Mr. Soham Banerjee, Advocates (for R-1, 18 in IA/283(AHM)2023, and for other respondents in other IAs)

: Mr. Vividh Tandon, a.w. Ms. Tanya Shah, Advocate (for R-19 and 20 in IA/283(AHM)2023 and for other respondents in other IAs)

: Mr. Manav Gupta, Mr. Senu Nizar, Mr. Siddhant Kant, Mr. Varun Khanna, Advocates

ORDER

IA/283(AHM)2023

We heard Learned Counsel Mr. Deepak Khosla for the Applicant in rejoinder from 2.30 to 4.30 pm. We also heard Learned Counsel Mr. Gaurav Mathur for the administrator of SIFL. Learned Counsel Mr. Monaal J. Davawala appeared and produced before us an e-mail received from the sole trustee of SMAIT appointing him their advocate. The order is reserved.

Other matters to come up for further consideration on 24/04 /2023.

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

-SD-

DR. MADAN B. GOSAVI
MEMBER (JUDICIAL)

Rajeev